

Central Administrative Tribunal
Principal Bench

CP No.620/2015
in
OA No.4489/2013

New Delhi, this the 1st day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)

Shri Kapil Koshore Sarthi
Retd. Education Officer,
(KVS Delhi Region)
B 36, Pink Apartments, Paschim Vihar,
New Delhi – 110 063. ...Petitioner

(By Advocate: Shri B.K. Berara)

Versus

1. Shri Santosh Kumar Mall,
Commissioner,
Kendriya Vidyalaya Sangathan (HQ)
18, Institutional Area, SJS Marg,
New Delhi – 110 016.
2. Dr. E. Prabhakar,
Jt. Commissioner,
Kendriya Vidyalaya Sangathan (HQ)
18, Institutional Area, SJS Marg,
New Delhi – 110 016.
3. Ms. Vinita Shankar
The Deputy Director of Education,
Govt. of NCT of Delhi
Distt.(Central/New Delhi),
Plot No.5, Jhandewalan,
New Delhi – 110 005. ...Respondents

(By Advocate: Shri U.N. Singh and Sh. Vijay Pandita)

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J):

Hear both sides.

2. Learned counsel for the respondents, while furnishing a copy of the affidavit by duly enclosing the necessary orders, submits that they have fully complied with the orders of this Tribunal. Learned counsel for the applicant, while admitting the said fact, however, submits that revised pension order, which was said to be issued on 03.08.2016 to the concerned bank, is still not received by the bank.

3. In the circumstances, after perusing the affidavit and the documents enclosed thereto, we are satisfied that the respondents have substantially complied with the orders of this Tribunal. Accordingly, the Contempt Petition is closed. Notices are discharged. However, the respondents shall ensure that the concerned bank will release the monetary benefits to the petitioner, as per the revised Pension Order, at the earliest.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member(J)

/1g/